

SHRI DEREK O'BRIEN: *

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... No slogans. ...*(Interruptions)*... Nothing shall go on record. ...*(Interruptions)*... Members are in the Well of the House. ...*(Interruptions)*... Second is by Mr. Binoy Viswam. ...*(Interruptions)*... Zero Hour. ...*(Interruptions)*... He is not there. ...*(Interruptions)*... Shri Manas Ranjan Bhunia. ...*(Interruptions)*... He is not there. ...*(Interruptions)*... Shri Vaiko. ...*(Interruptions)*... Zero Hour. ...*(Interruptions)*... 'Demand against shifting of the Principal Bench of the Intellectual Property Appellate Board, Chennai.' ...*(Interruptions)*... Mr. Vaiko, you don't want to ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Demand against Shifting of Principal Bench of the Intellectual Property Appellate Board, Chennai

SHRI VAIKO (Tamil Nadu): Sir, the Intellectual Property Appellate Board was established in Chennai on 15th September, 2003 with the strenuous efforts of the then Union Minister of Commerce, Mr. Murasoli Maran, due to his commendable contribution in Doha Conference. The IPAB has been effectively functioning for the past 16 years, to hear appeals against the decisions of the Registrar under the Trademarks Act, 1999 and the Geographical Indications of Goods (Registration and Protection) Act, 1999. ...*(Interruptions)*... The Intellectual Property Appellate Board has its headquarters at Chennai and has been sitting at Chennai, Mumbai, Kolkata and Ahmedabad. ...*(Interruptions)*...

The Central Government is proposing to shift or relocate the Principal Bench of the IPAB from Chennai. ...*(Interruptions)*... Shri K. K. Venugopal, the Attorney General of India, had submitted the said intention before the hon. Supreme Court, before the Bench headed by the hon. Chief Justice of India. ...*(Interruptions)*... The Attorney General had sought time to get the instructions from the concerned Department in this regard for relocating the IPAB to some other place in the North India. ...*(Interruptions)*... The case is coming up in February, 2020 before the Supreme Court for further hearing in the matter. ...*(Interruptions)*... Presently, there is a huge pendency of cases before the IPAB not because of the location but due to inordinate delay in appointment of

* Not Recorded.

the Chairperson and the Technical Members of IPAB. ...(*Interruptions*)... The Central Government instead of proposing to shift the IPAB can establish Benches at various other places in the country to maintain the regional balance and for the convenience of the litigants. ...(*Interruptions*)... The present move by the Union Government to shift the IPAB is totally unjustifiable and without any valid reason. ...(*Interruptions*)... The said move has been stiffly opposed by various Bar Associations in Tamil Nadu and Puducherry. ...(*Interruptions*)... There is no need to shift the same since the required petitions in the cases can be filed through online facilities in the present digital era. ...(*Interruptions*)... Sir, when we are demanding a Southern Bench of the Supreme Court in Chennai, this move has hurt the sentiments and feelings of the people of Tamil Nadu.

...(*Interruptions*)...

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I associate myself with the matter raised by Shri Vaiko.

SHRI R. VAITHILINGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

SHRI A. K. SELVARAJ (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

SHRI A. MOHAMMEDJAN (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

SHRI N. GOKULAKRISHNAN (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

SHRI S. CHANDRASEGHARAN (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri Vaiko.

...(*Interruptions*)...

MR. CHAIRMAN: Now, Dr. Vikas Mahatme on the issue of Coronavirus. ...(*Interruptions*)... Nothing else will go on record. ...(*Interruptions*)...